

Government of Jammu & Kashmir
Department of Food, Civil Supplies & Consumer Affairs
Civil Secretariat, Jammu/Srinagar

NOTIFICATION

Jammu, the 5th of Dec., 2023

S.O. 602 .- Whereas, the use of Aadhaar as an identity document for delivery of services or benefits or subsidies simplifies the Government delivery processes, brings in transparency and efficiency, and enables beneficiaries to get their entitlements directly in a convenient and seamless manner by obviating the need to produce multiple documents to prove one's identity;

And whereas, the Department of Food, Civil Supplies & Consumer Affairs is administering the Prime Minister's Food Supplementation for Priority Households Scheme in addition to NFSA and NPHH to provide foodgrains at affordable & subsidized Rates to PHH Rationees/Beneficiaries, which is being implemented through the Department of Food, Civil Supplies & Consumer Affairs; Jammu/Kashmir and under the scheme, Rice @ Rs 25/- per kg is given to the PHH, by the respective Directorates of Food, Civil Supplies & Consumer Affairs as per the extant Scheme guidelines;

And whereas, the aforesaid Scheme involves recurring expenditure incurred from the Consolidated Fund of Union Territory of Jammu & Kashmir;

Now, therefore, in pursuance of section 7 of the Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and services) Act, 2016 (18 of 2016) (hereinafter referred to as the said Act), the government of Union Territory of Jammu & Kashmir hereby notifies the following, namely:-

1. (1) An individual eligible for receiving the benefits under the scheme shall hereby be required to furnish proof of possession of the Aadhaar number or undergo Aadhaar authentication.
- (2) Any individual desirous of availing benefits under the Scheme, who does not possess the Aadhaar number or, has not yet enrolled for Aadhaar, shall be required to make application



for Aadhaar enrolment before registering for the Scheme provided that he is entitled to obtain Aadhaar as per section 3 of the said Act, and such individuals shall visit any Aadhaar enrolment centre (list available at the Unique identification Authority of India (UIDAI) website [www uidai gov in](http://www.uidai.gov.in)) to get enrolled for Aadhaar.

- (3) As per regulation 12 of the Aadhaar (Enrolment and Update) Regulations, 2016, the Department through its implementing Agency, is required to offer Aadhaar enrolment facilities for the beneficiaries who are not yet enrolled for Aadhaar and in case there is no Aadhaar enrolment centre located in the respective Block or Tehsil, the Department through its implementing Agency shall provide Aadhaar enrolment facilities at convenient locations in coordination with the existing Registrars of UIDAI or by becoming a UIDAI Registrar themselves:

Provided that till the time Aadhaar is assigned to the individual, benefits under the scheme shall be given to such individual, subject to the production of the following documents, namely :-

- (a) If he has enrolled, his Aadhaar Enrolment identification slip; and
- (b) Any one of the following documents, namely :-
- (i) Bank or Post office passbook with photo; or
 - (ii) Permanent Account Number (PAN) Card; or
 - (iii) Passport; or
 - (iv) Ration Card; or
 - (v) Voter identity Card; or
 - (vi) MGNREGA card; or
 - (vii) Kisan Photo passbook; or
 - (viii) Driving license issued by the Licensing Authority under the Motor Vehicles Act, 1988 (S9 of 19BB); or
 - (ix) certificate of identity having photo of such person issued by a Gazetted Officer or a Tehsildar on an official letter head; or
 - (x) any other document as specified by the Department:

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Provided further that the above documents may be checked by an officer specifically designated by the Directorate of food, Civil Supplies & Consumer Affairs Jammu/Kashmir for that purpose.

2. In order to provide benefits to the beneficiaries under the scheme conveniently, the Directorate of food, Civil Supplies & Consumer Affairs Jammu/Kashmir shall make all the required arrangements to ensure that wide publicity through the media shall be given to the beneficiaries to make them aware of the said requirement.

3. In all cases, where Aadhaar authentication fails due to poor biometrics of the beneficiaries or due to any other reason, the following remedial mechanisms shall be adopted, namely:-

(a) in case of poor fingerprint quality, iris scan or face authentication facility shall be adopted for authentication, thereby the respective Directorate of food, Civil Supplies & Consumer Affairs shall make provisions for iris scanners or face authentication along with fingerprint authentication for delivery of benefits in seamless manner;

(b) in case the biometric authentication through fingerprints or iris scan or face authentication is not successful, wherever feasible and admissible authentication by Aadhaar one Time password or Time-based one-Time Password with limited time validity, as the case may be, shall be offered;

(c) in all other cases where biometric or Aadhaar one Time password or Time_ based one-Time password authentication is not possible, benefits under the Scheme may be given on the basis of physical Aadhaar letter whose authenticity can be verified through the quick Response code printed on the Aadhaar letter and the necessary arrangement of code reader shall be provided at the convenient locations by the Department through its implementing Agency.

4. In addition to the above, in order to ensure that no bona fide beneficiary under the scheme is deprived of his due benefits, the respective Directorate of food, Civil Supplies & Consumer Affairs Jammu/Kashmir through its implementing Agency shall follow the exception handling mechanism put in place by Department of Food, Civil Supplies & Consumer Affairs by way of nominee facility vide Government Order No.61-JK(FCS&CA) of 2021 dated 04.08.2021 or as



outlined in the office Memorandum of DBT Mission, cabinet secretariat, Government of India dated 19th December 2017.

By order of the Government of Jammu & Kashmir.

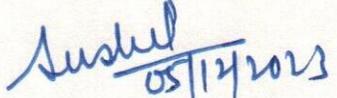
Sd/-
(Zubair Ahmad)
Commissioner/ Secretary to Government
Department of Food, Civil Supplies &
Consumer Affairs

No.7072951/FCSCA/Genl/333/2022-09

Dated:- 05-12-2023

Copy to the:-

1. Secretary, Ministry of Consumer Affairs, Food & Public Distribution, Department of Food & Public Distribution, Government of India, New Delhi.
2. All Principal Secretaries to Government.
3. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. All Commissioner/Secretaries to the Government
6. All Deputy Commissioners.
7. Director, Food, Civil Supplies & Consumer Affairs Department, Jammu/Kashmir.
8. Deputy Director General, UIDAI, Regional Office, Chandigarh.
9. Pvt. Secretary to Financial Commissioner, Finance Department for information of Financial Commissioner..
10. Pvt. Secretary to Secretary to Government, Department of Food, Civil Supplies & Consumer Affairs for information of the Secretary.
11. Incharge website, Department of FCS&CA.


(Sushil Kumar Mattoo)
Under Secretary to the Government